

SCHEDULE II

FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

June 05th, 2020

To

The Insolvency Resolution Professional
Shri Mahesh Sureka
173, Udyog Bhavan, Sonawala Road,
Goregaon (East) Mumbai: 400063

From

UCO Bank
Asset Management Branch(2129)
4th Floor, UCO Bank Building,
Dr. D N Road, Fort, Mumbai-400001

Subject: Submission of proof of claim in respect of the liquidation of Tasgaonkar Blossom Private Limited under the Insolvency and Bankruptcy Code, 2016.

Dear Sir,

UCO Bank, Asset Management Branch, Mumbai hereby submits this proof of claim in respect of the liquidation of Tasgaonkar Blossom Private Limited. The details for the same are set out below:

1.	NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	UCO Bank Asset Management Branch (2129)
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	UCO Bank, ASSET MANAGEMENT BRANCH 4 TH FLOOR, UCO BANK BUILDING DR. D.N. ROAD, FORT, MUMBAI Tel.:022-40180418, 40180419 mumamb@ucobank.co.in
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)	PRINCIPAL :24,09,22,334.75 INTEREST :18,54,24,896.73 TOTAL CLAIM :42,63,47,231.48 (Rupees Forty Two Crore Sixty Three Lac Forty Seven Thousand Two Hundred Thirty One and Forty Eight Paise Only.)
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Copy of sanction letter date 28.09.2013
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	There is no such order of a Court of Tribunal.
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	Loan Sanctioned on 28.09.2013
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	Nil
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	<u>Primary:</u> Mortgage of Land admeasuring Land of 156.11 acres, in the name of Tasgaonkar Industries Pvt Ltd & Tasgaonkar Universal FMCG Pvt.Ltd. at Dattanagar, Post: Kuravali, Tehsil: Phaltan, Dist. Satara, including fixed assets created through finance of the Bank (details mentioned in the valuation reports) <u>Collateral:</u> 1). First charge on Bungalow along with 2 acres of plot, in the name of Mr.Nandkumar Yadavrao Tasgaonkar, situated at Neral (Near Matheran hill station), Tal Karjat Maharashtra.



		2). First charge on Residential Flat, in the name of Mr.Nandkumar Yadavrao Tasgaonkar, located at 3/24, Unnat Nagar- IV, CCI Colony, Goregaon (W), Mumbai 400090.
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	Nil
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR' S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	Account No. : 21291032220001 Account Name : UCO Bank Asset Management Branch(2129) IFS Code : UCBA0002129
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	Account Statements (01.04.2014 to 12.03.2020)



Signature of financial creditor or person authorized to act on his behalf
(please enclose the authority if this is being submitted on behalf a financial creditor)

Name in BLOCK LETTERS : BASANTA KUMAR NAYAK

Position with or in relation to creditor : Assistant General Manager & Branch Head

Address of person signing: Flat No.13, Khar Moder n CHS, 376, Didee House, 14th Road, Khar West, Mumbai-4000052

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

AFFIDAVIT

I, Basanta Kumar Nayak, currently residing at Flat No.13, Khar Modern CHS, 376, Didee House, 14th Road, Khar West, Mumbai-400052 , do solemnly affirm and state as follows:

1. Tasgaonkar Blossom Private Limited corporate debtor was, at the liquidation commencement date, that is, the 19th day of August 2019 and still is, justly and truly indebted to UCO Bank in the sum of Rs.42,63,47,231.48 (Rupees Forty Two Crore Sixty Three Lac Forty Seven Thousand Two Hundred Thirty One and Forty Eight Paise Only) for terms loans to carry out the business.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: As per our books of record.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor has any person, by my order, to my knowledge or belief, for my, had or received any manner of satisfaction or security whatsoever, save and except the following:

NA

Solemnly, affirmed at Mumbai on 05th day of June, 2020 before me.

Notary/ Oath Commissioner.



Deponent's signature.

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para_1_to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed there from.

Verified at Mumbai on 05th day of June, 2020.



Deponent's signature.